

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1754/2004
MA NO. 415/2005

This the 12th day of April, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.K.NAIK, MEMBER (A)

Sh. Jaichand – MES No.460666
Serving as M.C.M. in the office of
GE (South) Meerut Cantt.
R/o Village Mamepur, P.O.Rajpura,
Distt. Meerut.

(By Advocate: Sh. V.P.S.Tyagi)

Versus

1. Union of India through Secretary,
Ministry of Defence, South Block,
New Delhi.
2. The Secretary, Ministry of Personnel,
Public Grievances and Pension,
Department of Personnel & Training,
New Delhi.
3. The Engineer in Chief, E-in-C's Branch,
AHQ, DHQ P.O., New Delhi.
4. The Chief Engineer, Bareilly Zone,
MES, Sarvatra Bhawan, Station Road,
Bareilly Cantt.
5. The Commander – Works Engineers,
Meerut Cantt.
6. The Garrison Engineer (South),
MES, Meerut Cantt.

(By Advocate: Sh. R.N.Singh)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Counsel for applicant has stated that the relief prayed for in the OA has been granted by the respondents. He has produced a copy of the order dated 3.3.2005. He has submitted that OA and MA both have become infructuous and may be dismissed.

Final order

2. Accordingly, the OA as well as the MA are dismissed as having become infructuous. Parties are left to bear their own costs.

Naik
(S.K. NAIK)
Member (A)

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Khanchandani
(M.A. KHAN)
Vice Chairman (J)